

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 05/12/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. **A/71095/2016-EX(DB)** dated **30/11/2016**

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/675/2009	PHOOL CHAND SALES CORPORATION, 24, BATASE WALI GALI, AMINABAD, LUCKNOW.
		Name and Address of Respondent
2		-C.C.E. LUCKNOW 7-A, Ashok Marg, Lucknow.

Copy To**3 Advocate(s) / Consultant(s):**

K. K. Anand, Advocate
A-103, DEFENCE COLONY,
NEW DELHI, -110024

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD
COURT-1**

Appeal Nos.E/675/2009-EX[DB]

Arising out of Order-in-Appeal No.210-CE/LKO/2008 dated 16.12.2008 passed by Commissioner (Appeals) Customs, Central Excise & Service Tax, Lucknow.

M/s Phool Chand Sales Corporation

...APPELLANT(S)

VERSUS

Commissioner of Central Excise, Lucknow

...RESPONDENT (S)

APPEARANCE:

None for the Appellant (s)

Shri Rajeev Ranjan, Joint Commr. (AR) for the Respondent (s)

CORAM:

HON'BLE SHRI JUSTICE DR. SATISH CHANDRA, PRESIDENT

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING:- 30.11.2016

FINAL ORDER No:- 71095/2016

Per Dr. Satish Chandra:

List revised. None present for the Appellant.

2. The notice sent by the Registry as returned un-served. The appellant never bothers to inform the new address. It shows that the appellant is not interest to pursue their appeal.

3. It may be mentioned that as per maxim, VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who got to sleep.

4. Hence, the appeal is dismissed for default.

(Anil G. Shakkarwar)

Member (Technical)

(Dictated & pronounced in the open Court on)

प्रमाणित प्रति / Certified True Copy

(Justice Dr. Satish Chandra)

President

सहायक पंजीकार / Assistant Registrar
सीमा शुल्क, उत्पाद शुल्क एवं सेवा कर
अपील अधिकरण / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, इलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001